month of January, 1977—not many years ago—and to the various States only on 24th February, 1977.

SHRI SAWAISINGH SISODIA: Sir, there is much talk regarding the welfare of children and as we very well know, children are the important citizens of tomorrow. Even then, the recommendations of the Working Group are pending with the Ministry. I would like to know from the Minister what are the important recommendations in this respect, what the opinion of the Ministry is, why this long delay is taking place and why proper action is not being taken.

SHRIMATI RENUKA DEVI BAR-AKATAK: Sir, I repeat—it is not many, many years ago; it was only in the earlier part of 1977 that these recommendations were sent to the various Ministries and to various State Governments; it was only a few months ago. The various Departments of the Ministries and the State Governments are processing them and they are sending information one after another about the action taken on those recommendations

About the second part of the question, the main recommendations of the Working Group are—

- (1) Better enforcement of ex isting provisions of law in regard to child workers.
- (2) An in-depth study of all leg islations relating to children should be taken up and changes proposed wherever necessary.
- (3) The suggestion to have a National Children's Code, which would lay down minimum standard regulations also giving scope to the administrative machinery to suit local conditions, may be examined.
- (4) In view of the fast changing technology, it is essential to cons
 tantly review the list of occupations hazardous to children and enforce

ban on employment of children in such hazardous occupations.

- (5) The minimum age for employ ment in shops and commercial es tablishments may be 14 years. While it is not possible for India at the present stage of development to ratify the ILO Convention No. 138, it should be taken as a norm to be progressively achieved.
- (6) Concerted efforts should be taken to retain children in the school system by educating and motivating parents to keep the children in schools.
- (7) Services for children in need of care and protection may be ex panded.

These are the main recommendations along with some other recommendations.

SHRIMATI LEELA DAMODARA MENON: The hon'ble Minister has already recognised the need for a national policy on children. As we have not yet a proper Children's Act in the country, would the hon'ble Minister see to it that this House has the privilege of discussing the Children Act which will be of vital importance to the country?

SHRIMATI RENUKA DEVI BAR-AKATAKI; I am thankful to the hon. Member. The review of the Children's Act is under consideration.

Restrictions on the use of HHQ as antidiarrhoea medicine

- *182. SHRI GOVINDRAO RAM-CHANDRA MHAISEKAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether Government have received any advice from the Indian Council of Medical Research to restrict the use of Hydroxy Halogenated Quinolines (HHQ) as an anti-diarrhoea medicine; and

(b) if so, what action Government have taken in this regard?

स्वास्थ्य ग्रौर परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव): (क) जी हां। भारतीय ग्रायविज्ञान ग्रन-संघान परिषद ने यह सलाह दी थी कि यद्यपि भारत में किसी भी पेरिफेरल तंत्रिकाशोध ग्रथवा सब-एक्यट-बाइलो-ग्राप्टिक न्यरोपैथी (एस०एम० ग्रो०एन०) के किसी मामले की ग्रभी तक न तो कोई रिपोर्ट मिली है ग्रौर न ही कोई भामला रिकार्ड हुआ है, फिर भी लोगों के व्यापक हित में इन दवाइयों को केवल न्स्खे पर उपलब्ध कराने के लिए तत्काल कार्यवाही की जानी चाहिए। परिषद ने यह भी सलाह दी थी कि चिकित्सा व्यवसाय में लगे लोगों को पेरिफेरल तंत्रिकाशोथ अथवा सब-एक्यट-माइलो-म्राप्टिक न्यरोपैथी प्रकोप के बारे में सावधान कर देना चाहिए ग्रौर उन्हें हेलोजनेटेड हाइट्राक्सी क्विनोलीन्स के डेरिवेटिट्ज का कभी कभी और सिर्फ उन मामलों में जहां पर यह निश्चित रूप से दी जानी बताई गई हो, नस्खे लिखने के लिए कहा जाये।

(ख) भारतीय ग्रायुविज्ञान ग्रनुसंधान परिषद् से मिली सलाह के ग्रनुसार 30-6-77 को राज्य ग्रीपिध नियंत्रण प्राधिकारियों को यह सलाह दे दी गई है कि वे ग्रपने-ग्रपने राज्यों में खाये जाने वाले हाइड्राक्सी क्विनो-लीन्स के हेलोजनेटेड डेरिवेटिब्ज के निर्माताग्रों को ग्रपनी दवाइयों के डिब्बों के लेवलों पर निम्नलिखित चेतावनी छापने के निर्देश दे दें:—

"केवल रजिस्टर्ड चिकित्सक के नुस्खे पर खदरा बेचे जाने के लिए।"

भारतीय चिकित्सा संघ मे भी यह अनुरोध किया गया है कि वह हेलोजनेटेड हाइड्राक्सी किवनोलीन्स के देने से पेरिफेरल तंत्रिकाशोध अथवा एस०एम०श्रो०एन० की बीमारी के होने की संभावना के बारे में अपने सदस्यों को सावधान कर दें और इन दवाइयों को कभी-कभार और कैवल उन्हीं मामलों में जिनमें उन्हें बिल्कुल आवश्यक बतलाया गया हो, नुस्खा लिखने के लिए उन पर जोर डाले।

t[THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir. The Indian Council of Medical Research had advised that although in India there has been no report or record of any case of peripheral neuritis or sub-acute myelo opic neuropathy (SMON) so far, immediate steps should be taken in the larger interest of the public to make these drugs available only on prescription. The Council also advised that the medical profession should be alerted to the incidence of peripheral neuritis or SMON and to prescribe the halogenated hydroxy-quinolines derivatives sparingly and only in cases where they are absolutely indicated.

(b) The State Drug Control authorities have been advised on 30-6-77 that the manufacturer marketing halogenated derivatives of hydroxyqui-nolines for oral use in their respective States might be directed to insert a warning statement on the labels and cartons of their products reading as under:—

"To be sold by retail on the prescription of a registered medical practitioner only."

The Indian Medical Association has also been requested to alert its members about the possibility of incidence of peripheral neuritis or SMON on administration of halogenated hydro-xyquinolin. and impress upon them the need to prescribe these drugs sparingly and only in cases where they are absolutely indicated.]

t [] English translation.

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SHRI GOVINDRAO RAMCHANDRA MHAISEKAR: Sir, in view of the fact that the drug-induced diseases are on the increase and they take a long time in order to show carcinogenous action resulting in malignancy, may I know whether the Government have made any arrangements to strengthen pharmaco-gene-tic research in our country so that we become self-sufficient in this matter and have not to rely on foreign countries for such a recourse in future?

श्री जगदम्बी प्रसाद यादव : श्रीमन, धभी तक जो प्रतिवेदन हमें इस बारे में प्राप्त हुआ है उसमें ऐसी कोई मुचना नहीं मिली है ग्रौर न ही ऐसी कोई रिपोर्ट हमारे पास है कि इस दवा से कोई बीमार हम्रा हो, मरा हो या किसी की आंखें खराब हुई हों। इसलिये हम जो जांच-पडताल करा रहे हैं उससे जब तक यह साबित न हो जाए कि इस दवा से सचमच ग्रांखें खराब होती हैं या कोई मरता है. तब तक हम पूरे प्रतिबंध की बात नहीं करेंगे।

माननीय सदस्य ने जो यह बात कही कि विदेशी रिसर्च पर इस बारे में हमें निर्भर नहीं रहना चाहिए, इसकी हम जांच करेंगे श्रौर यह देखा जाएगा कि विदेशी यंत्रों पर निर्भर नहीं रहना चाहिए। इस इग के संबंध में हमारा भारतीय रिसर्च इंस्टिटयट 9-10 स्थानों पर जांच कर रहा है।

SHRI GOVINDRAO RAMCHANDRA MHAISEKAR: Sir, my point was not about the reliance of the Government on the use of these particular drugs. I was very emphatic in my question whether the Government is thinking of, or has decided, about strengthening pharmaco-gene-tic researches in this country in view of the fact that all over the world and even in our own country the use of certain drugs has opened an entirely new field which is called "drug-induced diseases", and researches are

going on. The delayed action of these drugs made it impossible for us to get results very quickly and we have to carry on research for years together. Therefore, it is very important that we should strengthen such research in our country so that we can get results. As the hon. Minister's reply itself states clearly, we have not been able to find out certain cases which have been fatal and which have been serious from his point of view or from the medical point of view. I quite agree with that but this happens because we have not been observing such cases for years together. The use of such drugs requires continuous observation of their use in the case of diseases which require it. Therefore, my question was very specific, whether such research has been strengthen or whether the Government is thinking of strengthening such research in our country.

SHRI VEERENDRA PATIL: Sir, I would like to know from the hon. Minister whether the reports appearing in our country's press and the foreign press about the harmful effects of the excessive use of Mexaformwhich is very commonly used for diarrhoea and dysentery-have come to the notice of the Government. If it has come to the notice of the Government, what steps are they taking because in some countries Mexaform, has bean totally banned; they are not allowed to use Mexaform under any circumstances. Therefore, I would like to know whether it has come to their notice, if so, what steps they have taken already and, if they have not taken any steps already, what steps they propose to take.

Major changes in the pattern of secondary education

*183. SHRI DEVENDRA NATH DWIVEDI:!

SHRI VITHAL 'GADGIL:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

- (a) whether it is a fact that Gov ernment have decided to bring about major changes in the pattern of se condary education in the country; and
- (b) if so, what are the details in this regard?

tThe question was actually asked on the floor of the House by Shri Devendra Nath Dwivedi.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b) A Committee had been set up under the Chairmanship of Shri Ishwarbhai Patel, Vice-Chancellor, Gujarat University to review the existing syllabi, courses and textbooks for the seconary stage of school education. The report of the Committee was received on 21st November, 1977 in the afternoon. It is being studied.

DEVENDRA SHRI NATH DWI VEDI: Mr. Deputy Chairman, Sir, there is no sphere of national life which requires attention of greater Government education. than But unfortunately like economic policy and planning this Government's proach to education is characterised and informed by a total lack of direction, uncertainty and confusion. Particularly; in regard to the whole scheme of 10+2+3, the confusion not only continues but has also become worse confounded by the recent criticism of this scheme by the Prime Minister himself, although the Prime Minister added that, while criticising the 10 + 2+3 scheme, he himself did not understand what it was all about; he has come forward with his own 8+4+3 system. Now. I want to know from the hon. Minister: (a) whether Government's new education policy of 10+2+3, which is characterised by general education up to the level of 10 and a little bit of specialisation at the level of 2, still continues or there has been dilution of the scheme and Government is having second thoughts about the general pattern of 10 plus 2 plus 3; and (b) what is the Minister's reaction to the Prime Minister Morarji Desai's scheme of 8 plus 4 plus 3.

DR. PRATAP CHANDRA CHUNDER: Sir, the hon. Member's charge that the present Government is rather